

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 114**

**(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

Dena Bank

Vs.

M/s. Rathi Super Steels Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S.K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant :

Mr. Arun Agarwal, Adv.

For the respondent

Mr. Tanamaya Mehta, Mr. A.T Patra, Mr. Adarsh  
P., Adv.

**ORDER**

Learned counsel for the respondent has requested for pass over,  
however it is not possible in view of the heavy board.

List for arguments on 05.03.2019.

— Sd —

**(M. M. KUMAR)**  
**PRESIDENT**

— Sd —

**(S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**